## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:878 ANSWERED ON:02.03.2010 PRIVATE SECURITY GUARDS Choudhary Shri Harish;Ramasubbu Shri S.

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of private security agencies presently functioning in the country, State-wise including Rajasthan;
- (b) whether the Government has received any reports that the unprofessional response of such guards in emergency situations;
- (c) if so, the details thereof;
- (d) whether the Government has any proposal to issue new guidelines for private security guards;
- (e) if so, the details thereof; and
- (f) the time by which the above guidelines are likely to be issued?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Under the provisions of the Private Security Agencies (Regulation) Act, 2005, the State Governments are competent to issue licence to private security agencies functioning in the State. The date regarding number of private security agencies which have been functioning in various States under the provisions of the Act is being collected by the Ministry and will be laid on the Table of the House.
- (b): No, Madam.
- (c): Does not arise.
- (d) to (f): Some issues arisen after the commencement of the Act pertaining to private security agencies are under consideration of the Government.